



IN THE HIGH COURT OF MADHYA PRADESH
AT GWALIOR
BEFORE

HON'BLE SHRI JUSTICE G. S. AHLUWALIA

ON THE 8th OF APRIL, 2025

MISC. CRIMINAL CASE No. 14233 of 2025

RAMNATH SINGH GURJAR

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

Appearance:

Shri Rameshwar Rawat – Advocate for applicant.

Dr. Anjali Gyanani – Public Prosecutor for respondent No.1/State.

Shri Shivam Rawat- Advocate for respondents No.2 and 3.

ORDER

This application, under Section 482 of Cr.P.C./ Section 528 B.N.S.S., 2023, has been filed for quashment of FIR in Crime No.04/2025 registered at Police Station Jhansi Road, District Gwalior (M.P.) for offences punishable under Sections 281 and 125(a) of B.N.S., 2023 on the basis of compromise.

2. According to FIR, complainant was returning back on his motorcycle. His motorcycle was dashed by the driver of Swaraj Tractor, as a result complainant and other pillion riders of the motorcycle sustained injuries.

3. This Court, on 01.04.2025, had passed the following order:

“Parties are directed to appear before Principal Registrar of this Court on 02.04.2025 for verification of factum of compromise.



It is made clear that effect of compromise may have adverse effect on the claim petition, if has been filed under the provisions of Motor Vehicle Act.

List this case after verification report of Principal Registrar is received.”

4. Accordingly, the Principal Registrar of this Court, after recording statements of witnesses, has given the following report:

“In compliance of Hon'ble Court order dated 01.04.2025 the matter is placed before me for verification of compromise.

Complainant/Injured No.2 Sadhu Singh Gurjar and No.3 Gyan Singh Gurjar are present alongwith their Counsel Smt. Kusum Sharma Adv who has identified them.

Accused/Applicant Ramnath Singh Gurjar is present alongwith his Counsel Shri Rameshwar Rawat Adv who has identified him.

Full Name of Complainants/Injured and Accused are not mentioned in Aadhar Card. However, they have filed affidavit regarding full name.

Parties have submitted copy of their Aadhar Cards regarding their identification.

Parties have filed I.A. No.7089/2025 for compromise alongwith their affidavit.

Statements of Complainants/Injured and Accused/Applicant are recorded. Matter perused, inquired and verified as to factum of compromise.

Having verified the factum of compromise from the Complainants/Injured and Accused/Applicant, I am of the view that rival parties have arrived at compromise voluntarily, without any threat, inducement or coercion.



Report is submitted accordingly.

Therefore, case be listed as per order of the Hon'ble Court.”

5. Since the offence is not heinous and is not against the society and the complainant is ready to face the adverse consequences on the claim petition he might have filed for recovery of compensation, this application is ***allowed*** and the FIR in Crime No.04/2025 registered at Police Station Jhansi Road, District Gwalior (M.P.) for offences punishable under Sections 281 and 125(a) of B.N.S., 2023 is hereby quashed. Applicant is acquitted.

(G.S. Ahluwalia)
Judge

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